

Gas facility to every citizen of the country

†446. SHRI RAM NATH THAKUR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that it is resolved to provide gas facility to every citizen of the country through gas pipeline;

(b) if so, the details thereof; and

(c) whether any time-limit has been set to provide every citizen of the country with this facility through gas pipeline and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) to (c) In year 2007, Government has established Petroleum and Natural Gas Regulatory Board (PNGRB) under the PNGRB Act 2006. Under the Act, PNGRB grant authorization to the entities for developing a City Gas Distribution (CGD) network in the specified Geographical Area (GA) of the country through a bidding process. PNGRB has envisaged a phased roll out plan for development of CGD networks in several Geographical Areas (GAs) in various States. The GAs are included in bidding rounds in a phased manner depending on the natural gas pipeline connectivity/natural gas availability and feasibility for grant of authorization to develop CGD networks in the country.

Black-marketing of petroleum products in Indo-Nepal border

447. PROF M. V. RAJEEV GOWDA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it acknowledges that black-marketing of petroleum products is being carried out on the India-Nepal border;

(b) if so, whether any actions are being taken to curb the illegal supply of petroleum products on the India-Nepal border; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) to (c) During the year 2015-16, the Public Sector Oil Marketing Companies (OMCs) have reported the following two cases of alleged black marketing of petroleum products on Indo-Nepal Border:

† Original notice of the question was received in Hindi.